

MINUTES OF THE MEETING No. 32/11 dated 10.11.2010 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW :-

1. Shri Jasbir Singh, IA, Deptt. of C&PC (Chem.Div.)
2. Shri A.K Aggarwal, Jt. IA, Deptt. Of C&PC (PC Div)
3. Shri S.K Aggarwal, Asstt. Dir. DC (MSME)
4. Shri S.S Sah, Dy. DGFT
5. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.31/11 for confirmation and confirmed and adopted the same without any change.

Case No A-39 NC No.32/11 Dated 10.11.10	M/ s Aquagel Chemicals (P) Ltd, Bhavnagar F.No.01/83/162/465 /AM11/DES-IV RLA F.No.37/24/40/0003/AM10
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The Committee considered the case as per agenda and decided to defer consideration of the case for one week for wants of comments from the DIPP. Accordingly the case may be re-listed on 8.12.2010.

Case No M-209 NC No.32/11 Dated 10.11.10	M/ s Indokem Ltd, F.No.01/83/162/544/AM11/DES-IV RLA F.No.03/24/40/314/AM04 Lic.No.0310223195 dated 5.9.2003
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC (Chem.Div.) vide their U.O.No.14010/18/2009-Ch.II dated 10.11.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Indonon Yellow GCN MD (Containing 41% Vat Yellow GCN CDP)	1 Kg	1. Vat Yellow GCN CDP 2. Vaniparse CB 3. Dynasperse LX	0.413 Kg 0.225 Kg 0.330 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-210 NC No.32/11 Dated 10.11.10	M/ s Maldeep Catalysts (P) Ltd, Bharuch F.No.01/83/50/668/AM10/DES-IV RLA F.No.52/21/40/108/AM10 Lic.No.5210028914 dated 10.11.2009
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/19/2010-Ch.II dated 10.11.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Calcium Isononenoate 10% (Containing 10% Calcium)	1 Kg	1. Isononanoic Acid 2. Mineral Turpentine Oil (White Spint Refined)	0.512 Kg 0.346 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-211 NC No.32/11 Dated 10.11.10	M/ s JMG Corporation Ltd, (Formerly – Irplast Adhesive India Ltd,) Gurgaon F.No.01/82/50/632/AM06/DES-IV RLA F.No.05/24/40/356/AM06 Lic.No.0510166277 dated 12.9.2005
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The Committee considered the case as per agenda. It was decided to approve the case as per earlier NC decision dated 20.9.2010 . NC decision dated 17/10//2007 was also not similar as one import item was not there. The case was discussed by Convener NC-IV with TA(PC Div.) and it was agreed by TA to defer the case. Accordingly the case may be re-listed on 15.12.2010.

Case No M-212 NC No.32/11	M/ s Vishnu Chemicals Ltd, Visakhapatnam F.No.01/83/50/998/AM09/DES-IV
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Dated 10.11.10

RLA F.No.26/24/40/0002/AM09
Lic.No.2610007594 dated 25.11.2008

The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No. Nil dated 9.11.2010, the Committee decided to approve the case as under:-

Export Item	Qty.	Import Item	Qty.
Basic Chromuim Sulphate	1 Kg	1. Chrome Ore	0.725 Kg
		2. Soda Ash	0.500 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-213 NC No.32/11 Dated 10.11.10	M/ s Abhilash Chemicals Ltd, Mumbai F.No.01/87/50/823 /AM07/DES-IV RLA F.No.04/24/40/340/AM07 Lic.No.0410086360 dated 15.12.2006
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The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) dated Nil, the Committee decided to include the export item as per their licence as under:-

Export Item	Qty.	Import Item	Qty.
Leather chemical Abhitan Polycon R-40 Containing Sodium Poly Acrylate – 52%	1 Kg	1. Acrylic Acid	0.329 Kg

The quantity and other description mentioned in the minutes of ALC M.No. 43/87-ALC1/2006 dated 7.2.2007 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-214 NC No.32/11 Dated 10.11.10	M/ s Sud-Chemie India (P) Ltd, Cochin F.No.01/83/50/519/AM07/DES-IV RLA No.10/24/40/0032/AM07 Lic.No.1010024116 dated 8.8.2006
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The Committee considered the case as per agenda . As per written recommendation of Deptt. Of C&PC(Chem. Div) vide U.O.No.Nil dated 9.11.2010, the Committee decided to amend the description of Export and Import Item No.1 to read as under:-

Export Item

From	To
Sulphuric Acid Catalyst C-116 RR (9x12x13 mm) Containing: Celite: 62-65% Ammonium Metavate: 9.5-10%	Sulphuric Acid Catalyst C-116 RR (9x12x13 mm) Containing: Celite (Diatomaceous Eath) : 62-65% Ammonium Metavate: 9.5-10% (Equivalent to V2057.40-7.80%)

Import Item

From	To
Celite	Celite (Diatomaceous Earth)

The quantity and other description mentioned in the minutes of ALC M.No. 34/83 dated 6.12.2006 m will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-215 NC No.32/11 Dated 10.11.10	M/ s Sud-Chemie India (P) Ltd, Cochin F.No.1) 01/83/50/1140/AM07/DES-IV RLA No.10/24/40/0075/AM07 2) 01/83/50/250/AM08/DES-IV 10/24/40/0010/AM08 3) 01/83/50/307/AM10/DES-IV 10/24/40/0081/AM09
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The Committee considered the case as per agenda . As per written recommendation of Deptt. Of C&PC(Chem. Div) vide U.O.No.Nil dated 9.11.2010, the Committee decided to amend the description of Import Item to read as under:-

S.No.	M.No.& date Lic.No. & date	From	To
1.	14/83 dt. 11.7.07 1010025389 Dt. 18.1.2007	Hydrated Alumina Powder	Special Grade Alumina Powder

2.	17/83 dt. 1.8.2007 1010026404 Dt. 4.5.2007	1. Hyderated Alumina Powder 2. Ca-AI Cement (Aluminous cement, Secar 71)	1. Special Grade Alumina Powder 2. Aluminous Cement, Secar 71
3.	33/83 dt. 11.11.2009 1010034491 dt. 15.7.2009	Alumina Powder	Special Grade Alumina Powder

The quantity and other description mentioned in the minutes will remain the same as per their respective ALC Meeting.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 32/83-ALC1/2010 **MEETING DATE** : 10.11.2010

1	Case No.:958/21/82-ALC4/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/82/050/01823/AM07/	RLA File :02/24/040/00313/AM07/	Lic.No/Date:0210098001 13.02.2007	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing any reply to the D/L and it was decided to give a personal hearing to the firm in all the cases of the firm on 22.9.2010. A fax has been sent to firm giving PH on 8.12.2010. A letter was issued on 29.11.2010. Accordingly the case may be re-listed on 8.12.2010			

	Case No.:511/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00088/AM08/	RLA File :02/24/040/00004/AM08/	Lic.No/Date:0210099836	Defer

2		10.04.2007	Date:08.12.2010
Decision : The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing any reply to the D/L and it was decided to give a personal hearing to the firm in all the cases of the firm on 22.9.2010. A fax has been sent to firm giving PH on 8.12.2010. A letter was issued on 29.11.2010. Accordingly the case may be re-listed on 8.12.2010			

3	Case No.:538/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00161/AM08/	RLA File :02/24/040/00014/AM08/	Lic.No/Date:0210100175 20.04.2007	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing any reply to the D/L and it was decided to give a personal hearing to the firm in all the cases of the firm on 22.9.2010. A fax has been sent to firm giving PH on 8.12.2010. A letter was issued on 29.11.2010. Accordingly the case may be re-listed on 8.12.2010			

4	Case No.:539/24/83-ALC1/2007	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00162/AM08/	RLA File :02/24/040/00015/AM08/	Lic.No/Date:0210100176 20.04.2007	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda. It was noted by the Committee that the applicant firm was not furnishing any reply to the D/L and it was decided to give a personal hearing to the firm in all the cases of the firm on 22.9.2010 A fax has been sent to firm giving PH on 8.12.2010. A letter was issued on 29.11.2010. Accordingly the case may be re-listed on 8.12.2010			

Case No.:18/26/83-ALC1/2009	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Approved
HQ File :01/83/050/00492/AM10/	RLA File :02/24/040/00096/AM10/	Lic.No/Date:0210131549 15.09.2009	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div.) vide their U.O.No.46011/71/2004-PC.II dated 10.11.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
1) Wacker Finish CT 80 E / Finish J 70/Finish CT 80M	1 Kg	1 Kg Poly dimethyl Siloxane 2. Lutensol TO 108/Marlipal 3. Lutensol TO 5/Marlipal 4. Wacker Silane GF 95/Silane PC	0.3253 Kg 0.0433 Kg 0.0193 Kg 0.0215 Kg

[illegible]

6	Case No.:5/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00769/AM10/	RLA File :10/24/040/00096/AM10/	Lic.No/Date:1010036408 18.12.2009	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.12.2010.			

7	Case No.:6/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00770/AM10/	RLA File :10/24/040/00097/AM10/	Lic.No/Date:1010036409 18.12.2009	Defer Date:08.12.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.12.2010.

8	Case No.:7/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00771/AM10/	RLA File :10/24/040/00098/AM10/	Lic.No/Date:1010036418 18.12.2009	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.12.2010.			

9	Case No.:8/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00772/AM10/	RLA File :10/24/040/00099/AM10/	Lic.No/Date:1010036421 18.12.2009	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.12.2010.			

10	Case No.:9/41/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00773/AM10/	RLA File :10/24/040/00100/AM10/	Lic.No/Date:1010036426 18.12.2009	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.12.2010.			

11	Case No.:18/53/83-ALC1/2009	Party Name:SUNSHINE OLEOCHEM LIMITED	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/01005/AM10/	RLA File :11/24/040/00026/AM10/	Lic.No/Date:1110021657 25.01.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda. The Committee decided to write a letter to VVO&F for want of comments. A letter issued on 25.10.2010. Accordingly the case may be re-listed on 8.12.2010			

12	Case No.:23/53/83-ALC1/2009	Party Name:HOSLEY INDIA PRIVATE LIMITED	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/01010/AM10/	RLA File :05/23/040/00180/AM10/	Lic.No/Date:0510258423 12.02.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L issued on 3/9/2010 by DC(MSME). Reminder dated 25.10.2010 issued by this office. Accordingly the case may be re-listed on 8.12.2010.			

13	Case No.:11/49/83-ALC1/2009	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Approved
	HQ File :01/83/050/00938/AM10/	RLA File :02/24/040/00229/AM10/	Lic.No/Date:0210138285 22.02.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div.) vide their U.O.No. 46011/54/2008-PC-II dated 2.11.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Motor Spirit	1 MT	1. Naphtha	0.734 MT
			2. Hitec 6560	0.125 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

14	Case No.:2/53/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00989/AM10/	RLA File :10/24/040/00137/AM10/	Lic.No/Date:1010037743 18.03.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.12.2010.			

	Case No.:1/4/83-ALC1/2010	Party Name:TALBROS PVT LTD	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00057/AM11/	RLA File :05/24/040/00259/AM10/	Lic.No/Date:0510262252	Defer

15	HQ File :01/83/050/0005//AM11/	RLA File :05/24/040/00558/AM10/	Lic.No/Date:0510262552 13.04.2010	Defer Date:08.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the DIPP. Accordingly the case may be re-listed on 8.12.2010.				

16	Case No.:6/4/83-ALC1/2010	Party Name:PRABHU POLY COLOR PRIVATE LIMITED	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Approved
	HQ File :01/83/050/00062/AM11/	RLA File :04/24/040/00336/AM10/	Lic.No/Date:0410113188 19.04.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div.) vide their U.O.No. 46011/63/2007-PC-II dated 19.10.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	White Master Batch (Containing 30% LLDPE, 25% Titanium Dioxide and 45% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Titanium Dioxide 3. Calcium Carbonate	0.3060 Kg 0.2550 Kg 0.4590 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

17	Case No.:8/4/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00064/AM11/	RLA File :09/24/040/00019/AM11/	Lic.No/Date:0910041730 20.04.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.12.2010.			

18	Case No.:9/4/83-ALC1/2010	Party Name:SUPER CIRCLE AUTO LIMITED	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00065/AM11/	RLA File :05/24/040/00531/AM10/	Lic.No/Date:0510262669 20.04.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the DIPP. Accordingly the case may be re-listed on 8.12.2010.			

19	Case No.:4/8/83-ALC1/2010	Party Name:P.S. PRESS SERVICES PVT LTD	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00117/AM11/	RLA File :05/24/040/00057/AM11/	Lic.No/Date:0510264439 17.05.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.10.2010 issued by this office. Accordingly the case may be re-listed on 8.12.2010..			

20	Case No.:5/8/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00118/AM11/	RLA File :03/94/040/00145/AM11/	Lic.No/Date:0310574852 18.05.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.9.2010 issued by this office. Accordingly the case may be re-listed on 8.12.2010..			

21	Case No.:6/8/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00119/AM11/	RLA File :03/94/040/00133/AM11/	Lic.No/Date:0310574924 18.05.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.9.2010 issued by this office. Accordingly the case may be re-listed on 8.12.2010..			

22	Case No.:1/28/83-ALC1/2010	Party Name:MICRO INKS LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00477/AM11/	RLA File :03/95/040/00160/AM11/	Lic.No/Date:0310576567 31.05.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.12.2010			

	Case No.:6/28/83-ALC1/2010	Party Name:ACTIVE CARBON INDIA PVT	Meet No/Date:32/83-ALC1/2010	Status:Case
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23		LTD	10.11.2010	Approved
	HQ File :01/83/050/00482/AM11/	RLA File :09/24/040/00078/AM11/	Lic.No/Date:0910042287 08.06.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No. 14010/88/2010-Chem-II dated 10.11.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Activated Carbon	1 Kg	Activated Carbon Pellets 50 CTC	1.08 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

24	Case No.:1/12/83-ALC1/2010	Party Name:RUPANA PAPER MILLS LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00176/AM11/	RLA File :05/24/040/00546/AM10/	Lic.No/Date:0510265842 10.06.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.9.2010 issued by this office. Reminder issued on 25.10.2010.Accordingly the case may be re-listed on 8.12.2010.			

25	Case No.:3/12/83-ALC1/2010	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00178/AM11/	RLA File :02/24/040/00036/AM11/	Lic.No/Date:0210143233 10.06.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 25.10.2010 issued by this office. Accordingly the case may be re-listed on 8.12.2010..			

26	Case No.:4/12/83-ALC1/2010	Party Name:RESONANCE SPECIALITY CHEMICALS PRIVATE LIMITED,	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00179/AM11/	RLA File :02/24/040/00037/AM11/	Lic.No/Date:0210143235 10.06.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of			

information from the firm to the D/L dated 25.10.2010 issued by this office. Accordingly the case may be re-listed on 8.12.2010..

27	Case No.:10/12/83-ALC1/2010	Party Name:TALBROS PVT LTD	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00185/AM11/	RLA File :05/24/040/00099/AM11/	Lic.No/Date:0510266017 14.06.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the DIPP. Accordingly the case may be re-listed on 8.12.2010			

28	Case No.:11/12/83-ALC1/2010	Party Name:S.M. CHEMICALS	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00186/AM11/	RLA File :03/95/040/00182/AM11/	Lic.No/Date:0310578750 14.06.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.12.2010.			

29	Case No.:12/12/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00187/AM11/	RLA File :10/24/040/00019/AM11/	Lic.No/Date:1010039058 15.06.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.12.2010.			

30	Case No.:3/16/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00270/AM11/	RLA File :03/95/040/00572/AM10/	Lic.No/Date:0310582347 07.07.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 15.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.12.2010.			

	Case No.:4/16/83-ALC1/2010	Party Name:GREENPLY INDUSTRIES LTD.	Meet No/Date:32/83-ALC1/2010	Status:Case
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31			10.11.2010	Deferred
	HQ File :01/83/050/00271/AM11/	RLA File :02/24/040/00044/AM11/	Lic.No/Date:0210144758 09.07.2010	Defer Date:08.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 8.12.2010.				

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Case No.:6/16/83-ALC1/2010	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Approved
HQ File :01/83/050/00273/AM11/	RLA File :03/95/040/00046/AM11/	Lic.No/Date:0310582885 09.07.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/17/2009-Ch-II dated 8.11.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffin (Chlorine Content 46% TO 50%)	1 kG	1. Paraffin (C10-C20) 2. Chlorine 3. Tin Stabilier	0.564 Kg 0.913 Kg 0.010 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:7/16/83-ALC1/2010	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Deffered approved
HQ File :01/83/050/00274/AM11/	RLA File :03/95/040/00119/AM11/	Lic.No/Date:0310582892 09.07.2010	Defer Date:10.11.2010
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/17/2009-Ch-II dated 8.11.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffin (Chlorine Content 46% TO 50%)	1 kG	1. Paraffin (C10-C20) 2. Chlorine 3. Tin Stabilier	0.564 Kg 0.913 Kg 0.010 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

34	Case No.:8/16/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Approved
	HQ File :01/83/050/00275/AM11/	RLA File :04/24/040/00080/AM11/	Lic.No/Date:0410115424 12.07.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of DIPP vide their U.O.No.7/265/09-TSW/63 dated 26.10.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Solder Paste OM 338 T SAC 405 T3, (Combination of Paste flux 11.6% with Tin Alloy Powder – 89.4% consisting of Tin 95.5%, Silver 4% and Copper 0.5%)	1 Kg	1. Tin Alloy Powder SAC 405 T 3 (Tine Alloy Powder with the combination of Tin 95.5%, Silver 4% and Copper 0.5%)	0.8938 Kg
			2. Paste Flux OM 338T Paste Flux-OM 338T)	0.1162 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

35	Case No.:5/28/83-ALC1/2010	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00481/AM11/	RLA File :03/95/040/00291/AM11/	Lic.No/Date:0310584523 22.07.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 11.10.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.12.2010.			

	Case No.:3/28/83-ALC1/2010	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Approved
	HQ File :01/83/050/00479/AM11/	RLA File :03/94/040/00292/AM11/	Lic.No/Date:0310584761 23.07.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/86/2008-Ch-II dated 22.12.2009, the Committee decided to approve the case as under:-			

36	Export Item	Qty.	Import Item	Qty.
	Liquid Red Dye No.3 Dye Content 53% (Solvent Red Dyes)	1 Kg	1. Beta Naphthol 2. Mix Toluidine 3. Aniline Oil 4. Sodium Nitrite 5. 2 Ethyle Hexylamine 6. Sodium Formate	0.190 Kg 0.223 Kg 0.060 Kg 0.172 Kg 0.208 Kg 0.188 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

37	Case No.:2/28/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00478/AM11/	RLA File :03/94/040/00328/AM11/	Lic.No/Date:0310585036 26.07.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 11.10.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.12.2010.			

38	Case No.:5/20/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00322/AM11/	RLA File :03/95/040/00809/AM10/	Lic.No/Date:0310586299 06.08.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments awaited from the Deptt. of C&PC(Chem Div). Accordingly the case may be re-listed on 8.12.2010.			

39	Case No.:6/20/83-ALC1/2010	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00323/AM11/	RLA File :03/94/040/00409/AM11/	Lic.No/Date:0310586381 06.08.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.12.2010.			

	Case No.:7/20/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:32/83-ALC1/2010	Status:Case
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40			10.11.2010	Deferred
	HQ File :01/83/050/00324/AM11/	RLA File :09/24/040/00174/AM11/	Lic.No/Date:0910043028 10.08.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 8.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.12.2010.			

41	Case No.:8/20/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00325/AM11/	RLA File :09/24/040/00173/AM11/	Lic.No/Date:0910043029 10.08.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.12.2010.			

42	Case No.:9/20/83-ALC1/2010	Party Name: PANAMA PETROCHEM LTD.		Meet No/Date: 32/83-ALC1/2010 10.11.2010	Status: Case Approved
	HQ File :01/83/050/00326/AM11/	RLA File :03/95/040/00310/AM11/		Lic.No/Date: 0310586670 10.08.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div.) vide their U.O.No.46011/41/2010-PC-II dated 31.8.2010, the Committee decided to approve the case as under:-				
	Export Item	Qty.	Import Item	Qty.	
	Panoil TS/SH 150 (Spindle Oil)	1 Kg	Base Oil	1.01 Kg	
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.					

43	Case No.:10/20/83-ALC1/2010	Party Name:TYTAN ORGANICS PVT. LTD.,	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Approved
	HQ File :01/83/050/00327/AM11/	RLA File :03/95/040/00032/AM11/	Lic.No/Date:0310586673 10.08.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/71/2006-Ch-III dated 8.11.2010, the Committee decided to approve the case as under:-			

Export Item	Qty.	Import Item	Qty.
Blend of Dicyandiamide Resin (Containing: Dicyanadiazide – formaldehyde resin: 24% min, Sodium lingosulphonate: 39% min.	1 Kg	1. Dicyanadiazide (DCDA) 2. Methanol 3. Sodium Lingosulphonate	0.165 Kg 0.100 Kg 0.406 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

44	Case No.:11/20/83-ALC1/2010	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Approved
	HQ File :01/83/050/00328/AM11/	RLA File :03/95/040/00276/AM11/	Lic.No/Date:0310586781 10.08.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(PC.Div.) vide their U.O.No.46011/43/2006-PC-II dated 10.11.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Fevicol Superglue (Cynoacrylate Adhesive with 100% Solid Content) in small packs upto 3 gm/piece	1 Kg	Relevant Cynoacrylate adhesive	1.05 Kg/Kg content in the export product
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

45	Case No.:12/20/83-ALC1/2010	Party Name:SYNERGY BIO SYNTHESIS PVT.LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00329/AM11/	RLA File :05/24/040/00163/AM11/	Lic.No/Date:0510270206 10.08.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(MSME). Accordingly the case may be re-listed on 8.12.2010.			

46	Case No.:13/20/83-ALC1/2010	Party Name:KUSA CHEMICALS PVT. LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00330/AM11/	RLA File :34/24/040/00084/AM11/	Lic.No/Date:3410027669 11.08.2010	Defer Date:08.12.2010

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 8.12.2010.

47	Case No.:2/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00409/AM11/	RLA File :10/24/040/00045/AM11/	Lic.No/Date:1010039980 03.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.12.2010.			

48	Case No.:3/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00410/AM11/	RLA File :10/24/040/00048/AM11/	Lic.No/Date:1010039982 03.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.12.2010.			

49	Case No.:4/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00411/AM11/	RLA File :10/24/040/00049/AM11/	Lic.No/Date:1010039983 03.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.12.2010.			

50	Case No.:5/24/83-ALC1/2010	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00412/AM11/	RLA File :10/24/040/00050/AM11/	Lic.No/Date:1010039984 03.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 8.12.2010.			

51	Case No.:7/24/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00414/AM11/	RLA File :03/94/040/00510/AM11/	Lic.No/Date:0310590893 03.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 15.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.12.2010.			

52	Case No.:8/24/83-ALC1/2010	Party Name:HI-TECH INKS PVT.LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00415/AM11/	RLA File :03/94/040/00506/AM11/	Lic.No/Date:0310590894 03.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 15.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.12.2010.			

53	Case No.:9/24/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00416/AM11/	RLA File :05/24/040/00211/AM11/	Lic.No/Date:0510272161 06.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.12.2010			

54	Case No.:10/24/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00417/AM11/	RLA File :05/24/040/00212/AM11/	Lic.No/Date:0510272165 06.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.12.2010			

55	Case No.:11/24/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00418/AM11/	RLA File :05/24/040/00213/AM11/	Lic.No/Date:0510272172	Defer

33			06.09.2010	Date:08.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.12.2010				

56	Case No.:12/24/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00419/AM11/	RLA File :05/24/040/00215/AM11/	Lic.No/Date:0510272179 06.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.12.2010			

57	Case No.:13/24/83-ALC1/2010	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00420/AM11/	RLA File :05/24/040/00216/AM11/	Lic.No/Date:0510272183 06.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.12.2010			

58	Case No.:14/24/83-ALC1/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00421/AM11/	RLA File :03/95/040/00404/AM11/	Lic.No/Date:0310591044 06.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 2.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.12.2010			

59	Case No.:15/24/83-ALC1/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00422/AM11/	RLA File :03/95/040/00407/AM11/	Lic.No/Date:0310591056 06.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 1.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.12.2010			

60	Case No.:16/24/83-ALC1/2010	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00423/AM11/	RLA File :09/24/040/00214/AM11/	Lic.No/Date:0910043388 07.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 27.10.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.12.2010			

61	Case No.:17/24/83-ALC1/2010	Party Name:SADHANA NITRO CHEM LIMITED	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Approved
	HQ File :01/83/050/00424/AM11/	RLA File :03/95/040/00433/AM11/	Lic.No/Date:0310591483 08.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/17/2009-Ch-II dated 8.11.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	2' Phenylamino-3' – Methyl-6-(Butylamino)-Spior (Isobenzofuran-1(3H), 9'-(9H)-Xanthene)-3-one(SND-27).	1 Kg	1. 4-Methoxy 2-Methyl diphenyl amine 2. Dibutyl Keto acid 3. Caustic Soda Flakes 98%	0.510 Kg 0.840 Kg 3.22 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

62	Case No.:25/24/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00432/AM11/	RLA File :03/94/040/00485/AM11/	Lic.No/Date:0310591704 09.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 15.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.12.2010.			

	Case No.:19/24/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
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63	HQ File :01/83/050/00426/AM11/	RLA File :17/24/040/00057/AM10/	Lic.No/Date:1710003500 09.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 20.10.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.12.2010			

64	Case No.:20/24/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00427/AM11/	RLA File :17/24/040/00058/AM10/	Lic.No/Date:1710003501 09.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 20.10.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.12.2010			

65	Case No.:21/24/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00428/AM11/	RLA File :17/24/040/00002/AM11/	Lic.No/Date:1710003502 09.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 20.10.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.12.2010			

66	Case No.:22/24/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00429/AM11/	RLA File :17/24/040/00003/AM11/	Lic.No/Date:1710003503 09.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 20.10.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.12.2010			

67	Case No.:23/24/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00430/AM11/	RLA File :17/24/040/00013/AM11/	Lic.No/Date:1710003504 09.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of			

C&PC(Chem.Div) on 20.10.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.12.2010

68	Case No.:24/24/83-ALC1/2010	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00431/AM11/	RLA File :04/24/040/00130/AM11/	Lic.No/Date:0410117066 09.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 15.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.12.2010.			

69	Case No.:26/24/83-ALC1/2010	Party Name:ARTEK SURFIN CHEMICALS LIMITED.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00433/AM11/	RLA File :03/94/040/00531/AM11/	Lic.No/Date:0310591708 09.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 15.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.12.2010.			

70

Case No.:27/24/83-ALC1/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Approved
HQ File :01/83/050/00434/AM11/	RLA File :03/95/040/00436/AM11/	Lic.No/Date:0310591736 09.09.2010	Defer Date:
Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/10/2010-Ch-II dated 8.11.2010, the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
STEROL 1209 (Lauryl Alcohol Ethoxylate/Lauryl Alcohol 7.5 mole Ethoxylated)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide	0.377 Kg 0.642 Kg
STERO CO 400 (Polyethylene Triglyceride Ricinoleic Acid)	1 Kg	Ethylene Oxide	0.716 Kg
Sterocare SMO (Sorbitan Mono Oleate)	1 Kg	1. Oleic Acid 2. Sorbitol 70%	0.672 Kg 0.618 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

71	Case No.:7/28/83-ALC1/2010	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00483/AM11/	RLA File :03/95/040/00453/AM11/	Lic.No/Date:0310594198 28.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.12.2010			

72	Case No.:9/28/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00485/AM11/	RLA File :09/70/040/00086/AM11/	Lic.No/Date:0910043712 29.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.12.2010			

73	Case No.:10/28/83-ALC1/2010	Party Name:ITC LIMITED	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00486/AM11/	RLA File :09/70/040/00032/AM11/	Lic.No/Date:0910043717 29.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.12.2010			

74	Case No.:12/28/83-ALC1/2010	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Approved
	HQ File :01/83/050/00488/AM11/	RLA File :03/95/040/00366/AM11/	Lic.No/Date:0310594350 29.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/17/2009-Ch-II dated 8.11.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Chlorinated Paraffin (Chlorine Content 46% to 50%)	1 kG	1. Paraffin (C10-C20) 2. Chlorine	0.564 Kg 0.913 Kg

		3. Tin Stabilier	0.010 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

75	Case No.:13/28/83-ALC1/2010	Party Name:MAKWELL PLASTISIZERS PVT. LTD.,	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Approved
	HQ File :01/83/050/00489/AM11/	RLA File :03/95/040/00367/AM11/	Lic.No/Date:0310594356 29.09.2010	Defer Date:
	Decision : The Committee considered the case as per agenda . As per written recommendation of Deptt. of C&PC(Chem.Div.) vide their U.O.No.14010/17/2009-Ch-II dated 8.11.2010, the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Chlorinated Paraffin (Chlorine Content 46% TO 50%)	1 kG	1. Paraffin (C10-C20) 2. Chlorine 3. Tin Stabilier	0.564 Kg 0.913 Kg 0.010 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

76	Case No.:15/28/83-ALC1/2010	Party Name:ALBRIGHT & WILSON CHEMICALS INDIA LIMITED,	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00491/AM11/	RLA File :03/94/040/00595/AM11/	Lic.No/Date:0310594432 29.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. Of C&PC(Chem.Div) on 15.11.2010 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 8.12.2010.			

77	Case No.:8/28/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00484/AM11/	RLA File :10/24/040/00057/AM11/	Lic.No/Date:1010040364 30.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.12.2010			

78	Case No.:11/28/83-ALC1/2010	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00487/AM11/	RLA File :08/24/040/00023/AM11/	Lic.No/Date:0810092686 30.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.12.2010			

79	Case No.:14/28/83-ALC1/2010	Party Name:MERCHEM LIMITED	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00490/AM11/	RLA File :10/24/040/00030/AM11/	Lic.No/Date:1010040371 30.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.12.2010			

80	Case No.:16/28/83-ALC1/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00492/AM11/	RLA File :09/24/040/00269/AM11/	Lic.No/Date:0910043758 30.09.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.12.2010			

81	Case No.:17/28/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00493/AM11/	RLA File :17/24/040/00026/AM10/	Lic.No/Date:1710003518 01.10.2010	Defer Date:08.12.2010
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.12.2010			

82	Case No.:18/28/83-ALC1/2010	Party Name:VIC INDUSTRIES,	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Deferred
	HQ File :01/83/050/00494/AM11/	RLA File :17/24/040/00056/AM10/	Lic.No/Date:1710003519	Defer

02		01.10.2010	Date:08.12.2010
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 8.12.2010			

83	Case No.:1/32/83-ALC1/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:32/83-ALC1/2010 10.11.2010	Status:Case Added
	HQ File :01/83/050/00574/AM11/	RLA File :03/94/040/00674/AM11/	Lic.No/Date:0310599263 28.10.2010	Defer Date:
	Decision : This case is not added in agenda			

Date:26.11.2010
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer